

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28392/2018
(Arising out of impugned final judgment and order dated 20-07-2018
in LPA No. 137/2014 passed by the High Court of Himachal Pradesh at
Shimla)

TEK CHAND & ORS.

Petitioner(s)

VERSUS

BHAKRA BEAS MANAGEMENT BOARD (B.B.M.S.) & ORS.

Respondent(s)

(IA No. 75809/2019 - VACATING STAY)

WITH

SLP(C) No. 29457/2018 (XIV)
(FOR VACATING STAY ON IA 75819/2019
IA No. 75819/2019 - VACATING STAY)

Date : 20-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE R. SUBHASH REDDYFor Petitioner(s) Mr. Kailash Vasdev, Sr. Adv.
Mr. M. R. Shamshad, AORMr. S. N. Bhat, AOR
Mr. D.P. Chaturvedo. Adv.For Respondent(s) Mr. Kailash Vasdev, Sr. Adv.
Mr. M. R. Shamshad, AORMr. Vikas Upadhyay, AOR
Mr. Rajesh Kandari, Adv.

Mr. B. S. Banthia, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 27.07.2021 (NMD).

(RAJNI MUKHI)
COURT MASTER (SH)(DIPTI KHURANA)
COURT MASTER (NSH)